

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : AT HYDERABAD

DA 233/91.

Dt. of Decision: 26-10-93.

1. K. Sukhender Reddy

2. K. R. W. Yesu Das

3. G. Kishan Rao

...Applicants

Vs.

1. Union of India rep. by its
Secretary to Govt. of India,
Department of Personnel &
Training, New Delhi.

2. The Union Public Service Commission,
rep. by its Secretary, New Delhi.

3. The Govt. of Andhra Pradesh, rep.
by the Chief Secretary to Govt.,
General Admn. (Special.A), Department,
Secretariat, Hyd, A.P.

4. The Principal Secretary to Govt. of
AP, Revenue Deptt. Secretariat,
Hyderabad, AP.

5. M. Veerabhadraiah, Spl. grade Dy. collector, on deputation, in Hyd-Alwyn Ltd. Hyd

6. T. Satyanarayana Rao, Spl. grade Dy. Collector, on deputation, Director (Revenue), Anti-Conty
Bureau - Hyd

...Respondents

Counsel for the Applicants : Shri GVLN Murthy

Counsel for the Respondents 1 & 2 : Shri N.R. Devraj, Sr. CGSC

Counsel for Respondents 3 & 4 : Shri D. Panduranga Reddy,
SC for AP

Counsel for Respondent 5 : Shri M. Panduranga Rao

Counsel for Respondent 6 : Shri T. Raghunatha Reddy

CORAM:

THE HON'BLE SHRI A.B.GORTHI : MEMBER (A)

THE HON'BLE SHRI T.C.REDDY : MEMBER (J)

(Order of the Divn. Bench passed by Hon'ble
Shri A.B.Gorthi, Member (A)).

* * *

...2.

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In this O.A. the applicants prayed to the following
reliefs :-

- (1) To direct the Respondents 1 to 3 to postpone the meeting of the Selection Committee proposed to be convened from 14th March, to 16th March, 1991 for considering the cases of the applicants for inclusion in the Select List of I.A.S.Officers, for the year 1990, even before modification of the dates of regularisation and seniority as proposed by the State Government of Andhra Pradesh.
- (2) To direct the Respondents 3 and 4 to take immediate action for finalisation of the proposed rectification of the legal flaw in G.O. Ms.No.550, Revenue dt.1-8-88 and to confirm the dates of regularisation and seniority as mentioned in the provisional order G.O.Ms.No.1129 Revenue dt.2-12-87 in respect of applicants 1 and 2 and G.O.Ms.No.769, Revenue dt.22-8-90 in respect of 3rd Applicant within a stipulated period as fixed by this Hon'ble Tribunal not exceeding 2 weeks so as to enable the selection committee to once again convene the meeting for preparation of the Select List on the basis of the modified dates of regularisation and seniority of the applicants.

2. Learned counsel for the applicants Shri K.G.V.L.N.

Murthy has now stated before us that as a result of judgments of this Tribunal in OA 840/92, OA 847/92 and the matter was re-considered and the selection Committee reviewed the position of various candidates including the applicants herein also. He further states that as a result of this exercise the needful has been done so far as the applicants are concerned/there is nothing further to seek

200 P.P.

in this Original Application.

3. Shri D.Pandu Ranga Reddy, special counsel for the A.P.State is ~~was~~ present and heard.

4. In view of the above submissions by the learned counsel for the applicants, we dispose of this application without any further orders. No costs.

T: (Signature) *signature*
(T.CHANDRASEKHAR REDDY)
Member (J)

(A.B.GORTHI)
Member (A)

Dated: 26th October, 1993.

Dictated in Open Court.

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Dy. Registrar (Jud)

Copy to:-

1. Secretary to Government Of India, Department of Personnel & Training, Union of India, New Delhi.
2. Secretary, Union Public Service Commission, New Delhi.
3. Chief Secretary to Govt., General Administration(Special-A), Department, Secretariat, Hyd.A.P.
4. The Principal Secretary to Govt. of A.P., Revenue Department, Secretariat, Hyderabad, A.P.
5. One copy to Sri. G.V.L.N.Murthy, advocate, 2-1-566/B/1, Nallakunta, Hyd-044.
6. One copy to Sri. D.Panouranga Reddy, Spl. Counsel for A.P.
7. One copy to Sri. M.Panduranga Rao for R-5 advocate, 2-2-18/40/10, Bagh Amberpet, Near Ahobit Mutt, Durgabai Deshmukh colony, Hyd.
8. One copy to Sri. T.Raghunath Reddy, advocate for (R-6), No. 3-6-128/1/A, Hyderguda, Hyd-29.
9. One copy to Mr. N.R. Deva Rao, Sa. CGSC CAT, Hyd.
10. One copy to Library, CAT, Hyd.
11. One spare copy.

Rsm/-

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TYPED BY

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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

AND

THE HON'BLE MR.A.B.GORTHI : MEMBER(A)
AND

THE HON'BLE MR.T.CHANDRASEKHAR REDDY
MEMBER(JUDL)

AND

THE HON'BLE MR.P.T.TIRUVENGADAM:M(A)

Dated: 26/10/1993

ORDER/JUDGMENT:

M.A./R.A./C.A. No.

O.A. No.

in
233/91

T.A. No.

(W.P. _____)

Admitted and Interim directions
issued

Allowed.

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

